

2.	The Prohibition of Child Marriage (Amendment) Bill, 2021	Women and Child Development	Introduced on 21 December, 2021. The Bill was referred to the Standing Committee on Education, Women, Children, Youth and Sports by the Chairman, Rajya Sabha in consultation with the Speaker and intimation thereof was published in Bulletin-Part II, dated 29 December, 2021, <i>vide</i> para No. 3860.
3.	The Electricity (Amendment) Bill, 2022	Power	Introduced on 8 August, 2022. The Bill was referred to the Standing Committee on Energy by the Speaker and intimation thereof was published in Bulletin-Part II, dated 21 November, 2022, <i>vide</i> para No. 5426.
4.	The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023.	Social Justice and Empowerment	Introduced on 26 July, 2023.
5.	The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023.	Tribal Affairs	Introduced on 26 July, 2023.

No. 7831

Legislative Branch-II

Result of Ballot of Private Members' Bills

As a result of online ballot held in respect of Bills falling under rule 27 in Parliament Notice Office (Room No. G-37, Parliament House of India) on the 18th January, 2024, the following is the order in which they have emerged :-

Sl. No.	Title of the Bill and member-in-charge	Motion proposed to be moved
1	2	3

1. The Prohibition of Child Marriage (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Dr. Sanjay Jaiswal, M.P.

2. The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2019 (Substitution of new section for section 4, etc.) by Dr. Sanjay Jaiswal, M.P.
3. The Prevention of Insults to National Honour (Amendment) Bill, 2020 (Amendment of section 2) by Shri Gopal Chinayya Shetty, M.P.
4. The Constitution (Amendment) Bill, 2019 (Insertion of new article 26A) by Shri Gaurav Gogoi, M.P.
5. The Protection from Lynching Bill, 2020 by Dr. Shashi Tharoor, M.P.
6. The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2022 by Shri D.M. Kathir Anand, M.P.
7. The Constitution (Amendment) Bill, 2022 (Amendment of the Eighth Schedule) by Shri Jamyang Tsering Namgyal, M.P.
8. The Special Financial Assistance for Protection of Water Bodies in the State of Madhya Pradesh Bill, 2020 by Shri Sudheer Gupta, M.P.
9. The Constitution (Amendment) Bill, 2022 (Insertion of new article 21B) by Dr. D. Ravikumar, M.P.
10. The Hindu Succession (Amendment) Bill, 2023 (Amendment of section 2) by Dr. Gautham Sigamani Pon, M.P.
11. The Payment of Compensation to Victims of Wildlife Encounters Bill, 2021 by Adv. Dean Kuriakose, M.P.
12. The Constitution (Amendment) Bill, 2022 (Amendment of article 93) by Shri N.K. Premachandran, M.P.
13. The Representation of the People (Amendment) Bill, 2019 (Amendment of section 30) by Shri Rahul Shewale, M.P.
14. The Single Use Plastic (Regulation) Bill, 2022 by Shri Ranjeetsingh Naik Nimbalkar, M.P.
15. The Missing Children (Faster Tracking and Reuniting) Bill, 2019 by Dr. Manoj Rajoria, M.P.

16. The Constitution (Amendment) Bill, 2022 (Amendment of article 312) by Dr. Shrikant Eknath Shinde, M.P.
17. The Information Technology (Amendment) Bill, 2021 (Substitution of new section for section 43A) by Shri Kodikunnil Suresh, M.P.
18. The Basic Food Items Price Fixation Board Bill, 2019 by Shri P.V. Midhun Reddy, M.P.
19. The Rights of Persons with Disabilities (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Shri Thomas Chazhikadan, M.P.
20. The Constitution (Amendment) Bill, 2019 (Amendment of article 84, etc.) by Shri Asaduddin Owaisi, M.P.

2. Notices of next motions in regard to above Bills may be given by the members concerned by the 25th January, 2024 so as to enable their Bills being included in the List of Business for the 2nd February, 2024. If notices of motions proposed to be moved are not received by the specified date, the Bills will not be included in the List of Business for the 2nd February, 2024.

3. While sending notices of motions referred to in paragraph 2 above, members may intimate whether they would be present in the House on the 2nd February, 2024.

No. 7832

Legislative Branch-II

**The Welfare of Shopkeepers in Andaman and Nicobar Islands Bill, 2023
by Shri Kuldeep Rai Sharma, M.P.**

[Copy of Letter No. P-59013(13)/3/2023-e-Commerce (e180806)/55727 dated 9 January, 2024 from Shri Piyush Goyal, Minister of Commerce and Industry, Consumer Affairs, Food and Public Distribution and Textiles to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Welfare of Shopkeepers in Andaman and Nicobar Islands Bill, 2023 by Shri Kuldeep Rai Sharma, M.P., recommends to the House the consideration of the Bill under article 117(3) of the Constitution.
